132

the above cited norms in 10 per cent of the cases in opening of post offices every year.

Reopening of cases of violation of MRTP and Companies Acts by M/s. I.T.C.

1527. SHRI RAM BHAGAT PAS-WAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state whether Government propose to reopen the cases of violation of MRTP and Companies Acts by M/s. I.T.C. Ltd. and its subsidiaries and what is the number of cases, decided during the last three years?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS JAGANNATH KAUSHAL): During the last three years, there was only one case of violation under MRTP Act in which a show cause notice was issued to Ms. ITC Ltd. Information in this regard was last supplied the hon'ble Member vide Unstarred Rajya Sabha Question No. 609 dated 2-5-1983 vide [Rajya Sabha dated the 2nd May, 1983]. During the same there was no violation period. by the company under the Companies

There is no fresh ground to reopen the said MRTP case against M|s. ITC Ltd, as the company was duly warned and the case closed.

## Installation of electronic telephone

1528. SHRI VISHVAJIT PRITHVI-JIT SINGH: Will the Minister of COMMUNICATIONS be pleased to refer to the answer to Unstarred Question 114 given in the Rajya Sbaha on the 25th July, 1983 and state by when electronic telephones are likely to be installed in the country on a major scale?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V. N. GADGIL): Electronic telephone exchanges are likely to be installed in the country on a major scale during the next five year plant. These exchanges will work with the

telephone instruments of the type currently in use. No decision has been taken about introduction of electronic telephone instruments in the country.

श्रमापुर, जिला एटा में धन का रहन

1529. श्री रामनरेश कुशवाहा: क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि ग्रक्तूबर, 1979 में ग्रमांपुर जिला एटा (उत्तर प्रदेश) में 18000 (ग्रठारह हजार) रुपये का गबन हुग्रा था;
- (ख) क्या यह भी सच है कि दोषी पाये गये कर्मचारियों में में केवल एक के विरुद्ध कार्यवाही की गई ग्रौर दूसरे को छोड़ दिया गया ; ग्रौर
- (ग) क्या यह भी सच है कि जुलाई, 1982 में सेवा निवृत्त हुए एक उप-डाकपाल की पेंशन, ग्रेच्युटी इसलिए रोक दी गई क्योंकि ग्रमापुर से धन की मांग होने पर उसने वहां धन भेज दिया था।

तंचार संत्रालय में राज्य मंती (श्री वी॰ एन॰ गाडिनिन) : (क) जी हां। नवम्बर, 79 में न कि ग्रक्तूबर, 79 में।

- (ख) जी नहीं। एक प्रमुख ग्रपराधी के ग्रतिरिक्त पांच सह-ग्रपराधी भी थे। 31-7-82 को सेवानिवृत्त होने वाले दो कर्मचारियों के विरुद्ध कार्रवाई की गई है। तीन के विरुद्ध कार्रवाई चल रही है तथा प्रमुख ग्रपराधी के विरुद्ध ग्रापराधिक कार्रवाई की जा रही है।
- (ग) जी हां। सहायक पोस्टमास्टर की मृत्यु तथा निवृत्ति उपदान की ग्रदायगी रोकी गई है पेंशन की नहीं क्योंकि उन्होंने प्रमुख ग्रपराधी द्वारा ग्रधिक नकदी रोके रखने की रिपोर्ट नहीं की थे। इस मामले में कार्रवाई की जा रहा है।